

आयकर अपीलीय अधिकरण, दिल्ली न्यायपीठ “जी एवं ए”, नई दिल्ली में  
**IN THE INCOME TAX APPELLATE TRIBUNAL**  
**DELHI BENCH ‘G & A’, NEW DELHI**  
सुश्री सुषमा चावला, न्यायिक सदस्य एवं श्री आर.कापांडा, लक्षा सदस्य कासमक्ष  
**BEFORE MS. SUSHMA CHOWLA, JM & SH.R.K.PANDA, AM**

आयकर अपील सं. / **ITA No.5380/Del/2017**  
निर्धारण वर्ष / **Assessment Year: 2016-17**

Udit Jain,

A-171, Preet Vihar,  
Delhi-110092.  
PAN-BADPJ0521P

.....अपीलार्थी / Appellant

vs

The ACIT,  
CPC-TDS, Uttar Pradesh.  
and Others

..... प्रत्यर्थी / Respondent

अपीलार्थी की ओर स/ Appellant by : Sh. Rajiv Jain, CA

प्रत्यर्थी की ओर स/ Respondent by : Sh. Saras Kumar, Sr.DR

**CORRIGENDUM**

**PER SUSHMA CHOWLA, JM :**

We find that a mistake has crept in cause title and hence the present corrigendum is being passed.

The lead order in the bunch of appeals is in the case of Udit Jain and by mistake ITA number has been mentioned as 5386/Del/2017 as against ITA No. 5380/Del/2017. The cause title would read as under:-

**ITA No. 5380/Del/2017**  
**Assessment Year:2016-17**

The rest of the order shall remain same.

This corrigendum is being passed on 11.12.2019.

**Sd/-**  
**(R.K. PANDA)**  
**ACCOUNTANT MEMBER**

**New Delhi,**

**Dated the 11<sup>th</sup> December, 2019.**

*SH*

**Sd/-**  
**(SUSHMA CHOWLA)**  
**JUDICIAL MEMBER**

Copy of the Order is forwarded to :

1. The Appellant;
2. The Respondent;
3. The CIT(A)
4. DR, ITAT, Delhi
5. Guard file.

BY ORDER,

AR, ITAT, Delhi